



**DR. SHAKUNTALA MISRA NATIONAL REHABILITATION  
UNIVERSITY, LUCKNOW**

**NATIONAL SEMINAR**

**ON**

**6<sup>th</sup> April, 2019**

**ON**

**PROTECTION OF RIGHTS OF PERSONS WITH DISABILITIES:  
ISSUES AND CHALLENGES**

**Mr Amit Kumar Pathak**

**Ms. Pooja Kaushik**

**Convenor**

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**In Association with:**



**UTTAR PRADESH STATE LEGAL SERVICE AUTHORITY**

**SAKSHAM, DSMNRU UNIT**

**CHHANV FOUNDATION**

**INTO LEGAL WORLD**

**6<sup>TH</sup> APRIL, 2019**

## **ABOUT THE SEMINAR**

3<sup>rd</sup> of December is a significant day for millions of persons with disabilities across the globe. It has been marked as the International Day of Persons with Disabilities by the United Nations since 1992. It has been more than 25 years since the United Nations

General Assembly adopted the Resolution 47/3, to mark this day. As per the United Nations, “the aim behind the annual observance of this day is to promote the rights and well-being of persons with disabilities in all spheres of society and development; and to increase awareness of the situation of persons with disabilities in every aspect of political, social, economic and cultural life.”

Today, there are millions of people living with one or multiple disabilities. In India, the population with disabilities is around 26.8 million, constituting 2.21% of India’s total population, if one goes by the 2011 population census data. The numbers of them are more than the total population of many countries in the world, and India has one of the highest numbers of people with disabilities globally. Despite constituting such a significant proportion of the total population, persons with disabilities live a very challenging life. Their ‘disability’ is often seen as their ‘inability’ by many and people in general have preconceived notions about their capabilities. There have been many cases where employers have denied a job to a candidate with a disability, citing the usual ‘not found suitable’. The main problem lies in the psyche of a significant mass which considers persons with disabilities a liability, and this leads to discrimination and harassment against them and their isolation from the mainstream. . The Conference provides a first considered discussion on the states of PWDs, issues and challenges. The Conference aims to garner the academic response addressing “The Role of The Rights of Persons with Disabilities Act, 2016 and assessing its impact and utilisation in changing the lives of such people. The Conference aims to change the entire approach towards the PWDs for good.

## **ABOUT THE ORGANIZERS**

**Dr. Shakuntala Mishra National Rehabilitation University**, established by Government of Uttar Pradesh in the year 2008, is a highly innovative which proactively brings together under one umbrella-the academia and social responsibility. The potent synergies of this blending open up huge possibilities for translating ideas into action, taking science to soil, and lab to land. First of its kind in India, the University not only offers accessible and world class higher education to all but also addresses the educational needs of the physically challenged in a seamless and sensitive academic environment.. The impressive and modern University campus is spread over 131 acres of land in Lucknow - The state capital of Uttar Pradesh. The university has state of the art facilities including an updated library, Moot Court Halls, and classrooms with projector and audio systems. And our Auditorium is well facilitated and have very big capacity in the state level.

## **UTTAR PRADESH STATE LEGAL SERVICE AUTHORITY**

U.P. State Legal Services Authority was constituted under section 6 of the Legal Services Authority Act 1987. Hon'ble the Chief Justice of the Allahabad High Court is Patron-in-Chief while Senior/Sitting Judge, Allahabad High Court is the Executive Chairman. High Court Legal Services Committee at Allahabad with its Sub Committee at High Court Lucknow Bench, 71 District Legal Services Authorities and 300 Tehsil Legal Services Committees have been constituted under the Act. District Judge is the Chairman while a Judicial Officer of rank of Civil Judge (Senior Division) is Secretary of the District Legal Services Authority. Senior Civil Judge of the Tehsil is Ex-officio Chairman of Tehsil Legal Services Committee and Tehsildar is Secretary of Tehsil Legal Services Committee. Authority was constituted to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disability

## **CALL FOR SUBMISSION**

We are looking forward for proposals in form of abstracts Indian as well as foreigner Academician, Corporate, Bureaucrat, policymakers, journalist, representatives of Government Organizations, civil society/NGOs, **Lawyers, Research Scholars and Students**. The Abstract should not only address the Key issues but also highlight different views and arguments in current scenario. The abstract should expressly include the novelty of the idea that the writer wishes to put forth. This should furthermore categorically mention the specific outcome of the research paper; however it should provide the existing literature with the practical utility of author's recommendations

### **SUB THEMES**

- 1) Human Rights of Persons with Disabilities
- 2) Impact of International treaties and Conventions on Rights of PWDs.
- 3) The Rights of Persons with Disabilities Act, 2016.
- 4) The Concept of Life, Liberty, Health (Laws and Facilities), Education and Employment and Social Security.
- 5) Rehabilitation: Enabling the disabled persons to be empowered.
- 6) Cultural, Religious, Economic and medical Perspective for PWDs.
- 7) Special Government programmes for PWDs and their implementation (such as Accessible-India)
- 8) Justice and Judicial Response to Disability
- 9) Role of Media
- 10) Role of ICT for Persons with Disabilities including role of apps that are enabling.
- 11) Debate on the emerging policy and regulatory aspects.

### **WHO CAN PARTICIPATE**

Indian as well as foreigner Academician, Corporate, Bureaucrat, policymakers, journalist, representatives of Government Organizations, civil society/NGOs, Lawyers; Research Scholars and Students from various fields, allied subjects and multi-disciplinary fields are invited to contribute to the seminar.

### **Co-Authorship**

Co-Authorship up to a maximum of three authors is allowed.

### **How to Register ?**

Authors may send their abstract at [dsmnrup@gmail.com](mailto:dsmnrup@gmail.com)

## Abstract

The abstract should not exceed 350 words, and must be accompanied by a cover page, stating the following:

- Sub-Theme
- Title of the Paper
- Name of the Author(s)
- Name of the Institute
- E-mail Address
- Postal Address
- Contact number

## Paper

- The soft copy of the final research paper must be submitted in .doc/.docx format to [dsmnrup@gmail.com](mailto:dsmnrup@gmail.com)
- With the subject “Research Paper Submission”.
- A cover letter mentioning the Title of the paper and relevant sub-theme, Name of the Author(s), Course, Year Of Study(if applicable), Name of the college/University (if applicable), Professional Position (if applicable), with Postal Address, Email address and Contact Number. Apart from the cover letter, there should not be anywhere mentioned of any of the details of the author/s. The file name must contain the name of the author(s) along with the name of the paper.( “Name of the author”\_ “Name of the research paper”).
- Registration Form- All the participants are required to send the scanned copy of the registration form.
- Copy of the scanned payment receipt/Draft.
- **The soft copies has to sent at [dsmnrup@gmail.com](mailto:dsmnrup@gmail.com)**  
The mandate of publishing original material adopts a stringent anti-plagiarism policy. Any paper containing any unattributed work is liable to be rejected.
- The selected author must carry 4 hard copies of their papers, for submission to the panel member, along with I-Card of the concerned university/ college.

## Formatting Requirements

- The main text should be in Times New Roman with font size 12 and line spacing of 1.5.
- The footnotes should be in Times New Roman, font size 10 with spacing 1.0
- One inch margins should be maintained on all four sides.
- Citation style: bluebook, 20<sup>th</sup> Edition.
- The maximum length of the paper shall not exceed 3500 words,(excluding the footnotes/end notes/annexure/reports etc).
- All the abstract submission is to be made in Microsoft Word (.doc) 2007/2010. Full paper has to be submitted in pdf.

## **Registration fees**

The registration fee including registration kit, lunch, tea break, etc., excluding the accommodation, is as follows:

### **Students**

- (1) For DSMNRU and Specially abled students: Rs.500/-
- (2) For Participation - Rs 800/-

### **Professionals**

- (1) For Participation - Rs 1,000/-

Once the payment has been made, please take a screenshot of the transaction and mail it along with the scanned copy of the registration form to [dsmnrup@gmail.com](mailto:dsmnrup@gmail.com) separate registration needs to be done for co-authors.

**For any further Inquiry contact: 7618090008 (Ms.Pooja Kaushilk)**

### **Payment Details**

- Payment through online transfer  
Name: Amit kumar Pathak  
Name of the Bank: Bank of Baroda  
Branch: Mohan Road Lucknow  
Account No.: 36510100007652  
IFSC code: BARB0MOHAAN (fifth character is zero)
- Payment through Paytm: +917007906692

### **Presentation Guidelines**

- The presentation is restricted to 8 minutes + 2 minutes time format for rebuttal round.
- The selected author(s) must also carry 4 hard copies of their paper, for submission to the panel member, along with I-Card of the concerned university/ college.

## **Awards**

There shall be the awards for the Best Presentations. The winners will be awarded with Trophies, Certificates.

## **Publication Policy**

All the submission sent must be original and should not have been published or under consideration for publication in any other journal. Plagiarized entries are liable to be rejected. There must not be any copyright issues with the paper sent for the publication purposes, and if any such issues are later discovered, Publication House is not responsible in any regard. The editors reserve the right to delete or edit any article or part thereof whose content is found to be offensive, defamatory, out rightly unethical, or if it is suggestive of racism, sexual or religious discrimination, illegal or terror activities etc. The article is subject to be rejection if its content is likely to offend the religious or political sentiments of the readers. The Publication House reserves the right to publish the shortlisted papers. The shortlisted authors have to sign the copyright agreement with the publisher. Selected paper will be published with the ISBN (International Standard Book Number).

### **TIMELINE FOR PAPER SUBMISSION**

- Submission of Abstracts by: 30<sup>TH</sup> March, 2019
- Notification of selected Abstracts: within 72 hours of receipt
- Last date for Registration via E-Mail: 02<sup>nd</sup> April, 2019
- National Seminar: 6<sup>th</sup> April, 2019



## Organising committee

### **Chief Patron**

Prof .Rana Krishn Pal Singh  
Vice Chancellor Dr. Shakuntala Misra National Rehabilitation University

### **Patron**

**Prof. (Dr.) Shephali Yadav**  
Head of the Department  
Dr. Shakuntala Misra National Rehabilitation University.

### **Expert Committee**

Prof . Balraj Chauhan (V.C, NLU, Jabalpur)  
Dr. Gulab Rai ( Faculty,Department of Law, DSMNRU)  
Dr. Vijeta Dua (Faculty, Department Of Law, DSMNRU)  
Mr. Shail Shakya (Faculty, Department of Law, DSMNRU)  
Dr.(prof) J.P Yadav (Director, ALS, Lucknow)

### **Convenor**

Mr Amit Kumar Pathak  
Ms. Pooja Kaushik

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